

- III. (a) Annual Report and Accounts of the National Power Training Institute (NPTI), Faridabad, for the year 2012-13, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) above.

[Placed in Library. See No. L.T.308/16/14]

- IV. (i) Memorandum of Understanding between the Government of India (Ministry of Power) and the Power Grid Corporation of India Limited (PGCIL), for the year 2014-15.

[Placed in Library. See No. L.T.128/16/14]

- (ii) Memorandum of Understanding between the Government of India (Ministry of Power) and the NHPC Limited, for the year 2014-15.

[Placed in Library. See No. L.T.129/16/14]

#### **Notifications of the Ministry of Road Transport and Highways**

सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री, तथा पोत परिवहन मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल) : महोदय, मैं राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा 10 के अधीन सड़क परिवहन और राजमार्ग मंत्रालय की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:

- (1) S.O. 2538 (E), dated the 11th November, 2011, regarding acquisition of land, with or without structure, from K.M. 203.400 to K.M. 218.000 (Trichy – Karur Section) on National Highway No. 67 in Karur District in the State of Tamil Nadu.
- (2) S.O. 2556 (E), dated the 11th November, 2011, regarding acquisition of land, with or without structure, from K.M. 85.600 to K.M. 155.200 (Tindivanam – Krishnagiri Section) on National Highway No. 66 in Tiruvannamalai District in the State of Tamil Nadu.
- (3) S.O. 1461 (E), dated the 4th July, 2012, regarding acquisition of land, with or without structure, from K.M. 349.650 to K.M. 413.000 (Kuttipuram – Edappally Section) on National Highway No. 17 in Thrissur District in the State of Kerala.
- (4) S.O. 1814 (E), dated the 14th August, 2012, regarding acquisition of land, with or without structure, from K.M. 30.000 to K.M. 54.000 (Hyderabad – Yadgiri Section) on National Highway No. 202 in Nalgonda District in the State of Andhra Pradesh.

- (5) S.O. 2489 (E), dated the 13th October, 2012, regarding acquisition of land, with or without structure, from K.M. 20.200 to K.M. 80.400 (Vikravandi – Kumbakonam – Thanjavur Section) on National Highway No. 45C in Cuddalore District in the State of Tamil Nadu.
- (6) S.O. 2767 (E), dated the 22nd November, 2012, regarding acquisition of land, with or without structure, from K.M. 1053.230 to K.M. 1055.680 and K.M. 1058.040 to K.M. 1084.600 (Gundugolanu – Vijayawada Section) and K.M. 0.000 to K.M. 3.750 and K.M. 6.550 to K.M. 6.720 (Hanuman Junction Bypass Section) and K.M. 33.050 to K.M. 47.880 (Vijayawada Bypass Section) on National Highway No. 5 in Krishna District in the State of Andhra Pradesh.
- (7) S.O. 2855 (E), dated the 7th December, 2012, regarding acquisition of land, with or without structure, from K.M. 185.980 to K.M. 260.200 (Kozhikode Section) on National Highway No. 17 in Kozhikode District in the State of Kerala.
- (8) S.O. 133 (E), dated the 14th January, 2013, regarding acquisition of land, with or without structure, from K.M. 18.600 to K.M. 30.000 (Hyderabad – Yadgiri Section) on National Highway No. 202 in Rangareddy District in the State of Andhra Pradesh.
- (9) S.O. 564 (E), dated the 7th March, 2013, regarding acquisition of land, with or without structure, from K.M. 323.850 to K.M. 383.200 (Kangeyampalayam – Mettupalayam Section) on National Highway No. 67 in Coimbatore District in the State of Tamil Nadu.
- (10) S.O. 1289 (E), dated the 21st May, 2013, regarding acquisition of land, with or without structure, from K.M. 1053.230 to K.M. 1055.680, and K.M. 1058.040 to K.M. 1084.600 (Gundugolanu – Vijayawada Section) and K.M. 0.000 to K.M. 3.750 and K.M. 6.550 to K.M. 6.720 (Hanuman Junction Bypass Section) and K.M. 33.050 to K.M. 47.880 (Vijayawada Bypass Section) on National Highway No. 5 in Krishna District in the State of Andhra Pradesh.
- (11) S.O. 1335 (E), dated the 23rd May, 2013, regarding acquisition of land, with or without structure, from K.M. 37.800 to K.M. 73.400 on National Highway No. 45 Ext. and K.M. 215.500 to K.M. 273.600 (Project Change) (Dindigul – Theni and Kumuli Section) on National Highway No. 220 in Theni District in the State of Tamil Nadu.

- (12) S.O. 1362 (E), dated the 24th May, 2013, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 20.200 (Vikravandi – Kumbakonam – Thanjavur Section ) on National Highway No. 45C In Viluppuram District in the State of Tamil Nadu.
- (13) S.O. 1431 (E), dated the 4th June, 2013, regarding acquisition of land, with or without structure, from K.M. 10.000 to K.M. 13.060 and K.M. 14.915 to K.M. 75.200 (Tiruchirappalli – Karaikudi Section) on National Highway No. 210 in Pudukkottai District in the State of Tamil Nadu.
- (14) S.O. 1971 (E), dated the 2nd July, 2013, regarding acquisition of land, with or without structure, from K.M. 167.750 to K.M. 224.360 (Kadapa – Kurnool Section) on National Highway No. 18 in Kadapa District in the State of Andhra Pradesh.
- (15) S.O. 2091 (E), dated the 9th July, 2013, regarding acquisition of land, with or without structure, from K.M. 73.900 to K.M. 136.670 (Salem – Ulundurpet Section) on National Highway No. 68 in Viluppuram District in the State of Tamil Nadu.
- (16) S.O. 2139 (E), dated the 11th July, 2013, regarding acquisition of land, with or without structure, from K.M.356.400 to K.M. 357.300 (Chilakaluripet – Vijayawada Section) on National Highway No. 5 in Prakasam District in the State of Andhra Pradesh.
- (17) S.O. 2429 (E), dated the 12th August, 2013, regarding appointment of competent authority for acquisition of land, from K.M. 19.800 to K.M.29.100 on National Highway No. 219 in Chittoor District in the State of Andhra Pradesh.
- (18) S.O. 2955 (E), dated the 30th September, 2013, regarding acquisition of land, with or without structure, from K.M. 100.000 to K.M. 165.000 (Vikravandi – Kumbakonam – Thanjavur Section) on National Highway No. 45C in Thanjavur District in the State of Tamil Nadu.
- (19) S.O. 3505 (E), dated the 27th November, 2013, regarding acquisition of land, with or without structure, from K.M. 270.000 to K.M. 332.600 (Mannuthy – Aluva Section) on National Highway No. 47 in Thrissur District in the State of Kerala.

- (20) S.O. 3507 (E), dated the 27th November, 2013, regarding acquisition of land, with or without structure, from K.M. 16.000 to K.M. 33.050 (Vijayawada Bypass Section) on National Highway No. 5 in Krishna District in the State of Andhra Pradesh.
- (21) S.O. 3638 (E), dated the 11th December, 2013, amending Notification No. S.O. 1836 (E), dated the 26th October, 2007 to substitute certain entries in the original Notification.
- (22) S.O. 3717 (E), dated the 18th December, 2013, regarding acquisition of land, with or without structure, from K.M. 355.000 to K.M. 356.400 and K.M. 357.300 to K.M. 380.600 (Chilakaluripet – Vijayawada Section) on National Highway No.5 in Guntur District in the State of Andhra Pradesh.
- (23) S.O. 3748 (E), dated the 20th December, 2013, regarding acquisition of land, with or without structure, from K.M. 224.360 to K.M. 350.450 on National Highway No. 18 (Kadapa – Kurnool Section) in Kurnool District in the State of Andhra Pradesh.
- (24) S.O. 3799 (E), dated the 24th December, 2013, regarding acquisition of land, with or without structure, from K.M. 185.980 to K.M. 260.200 (Kozhikode Section) on National Highway No. 17 in Kozhikode District in the State of Kerala.
- (25) S.O. 229 (E), dated the 23rd January, 2014, regarding acquisition of land, with or without structure, from K.M. 682.980 to K.M. 741.202 (Kolkata – Chennai Corridor) on National Highway No. 16 (Old NH-5) in Vishakhapatnam District in the State of Andhra Pradesh.

[Placed in Library. For (1) to (25) See No. L.T. 317/16/12]

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#### MESSAGE FROM LOK SABHA

#### The Appropriation (No. 2) Bill, 2014

SECRETARY-GENERAL: Sir, I have to report to House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

“In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (No. 2) Bill, 2014, as passed by Lok Sabha at its sitting held on the 18th July, 2014.

- 2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India.”

Sir, I lay a copy of the Bill on the Table.

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